

SUPREME COURT OF INDIA

Kalawati Wamanrao Gaikwad

Vs.

Regional Officer M.I.D.C. Latur

C.A.No.1223-1224 of 2017

(Kurain Joseph and A.M.Khanwilkar,JJ.,)

30.01.2017

JUDGMENT

Kurian Joseph, J.,

SLP(Civil)No.3451-3452 of 2017

1. Delay condoned.
2. Leave granted.
3. In view of the order dated 11.09.2015 passed in Civil Appeal Nos. 7070-7071 of 2015, these appeals are also disposed of by directing that 50% of the enhanced compensation granted to the appellants shall be released without security whereas balance of 50% shall be released to them on furnishing security to the satisfaction of the Reference Court.
4. The order(s) of the High Court is/are set aside and the appeals are allowed.